

(2006) 01 JH CK 0016

Jharkhand High Court

Case No: Criminal Revision No. 288 of 2005

Ashok Digar

APPELLANT

Vs

State of Jharkhand and Another

RESPONDENT

Date of Decision: Jan. 16, 2006

Acts Referred:

- Criminal Procedure Code, 1973 (CrPC) - Section 125

Citation: (2006) CriLJ 1881 : (2006) 1 EastCriC 417 : (2006) 2 DMC 252 : (2006) 1 AIRJharR 621 :

Hon'ble Judges: N. Dhinakar, C.J

Bench: Single Bench

Advocate: Niranjan Singh, for the Appellant; Assistant Public Prosecutor, for the Respondent

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

N. Dhinakar, C.J.

The petitioner was ordered to pay a sum of Rs. 1,000/- as maintenance u/s 125 Cr. P. C. to Sunita Devi who is his wife and O. P. No. 2 in this revision Aggrieved by the said order passed by the Family Court the present revision is filed.

2. The O. P. No 2 was married on 29-4-2002 to the petitioner and thereafter she was living in the house of the petitioner. According to O. P. No 2 as she was subjected to cruelty and torture by the petitioner she left her matrimonial home and that the petitioner has failed and neglected to maintain her. When the petition was filed with the above averment it was taken on file, on notice being served the petitioner appeared before the Family Court. He denied the Allegation but the Family Court, finding that the case of the O. P. No. 2 Sunita Devi to be true, directed the petitioner to pay a sum of Rs. 1000/- p.m. as maintenance.

3. On going through the order I find no irregularity or illegality in the same. The revision is therefore, dismissed as devoid of merit.